By e-mail/Fax

F.No.A.32022/57/2016-Ad.IIIA (Pt.IV)
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
*****

5th Floor, Hudco Vishala Building,
Bhikaji Cama Place, R.K. Puram,
New Delhi, dated 5th May, 2020

To

All The Chief Commissioners/Director Generals,
All Cadre Controlling Authorities, under CBIC

Subject: Implementation of Judgement of Hon'ble Supreme Court in UOI VS NR Parmar for fixing the interse seniority of direct recruits and promotee officers-Reg

Sir/Ma'am,

I am directed to refer to this office letter of even no dated 26.10.2018 on the above subject wherein all Zones were directed to maintain status quo as the matter was sub-judice in view of SLP pending in Hon'ble Supreme Court in UOI & Ors Vs P Bharthan & Ors.

2. The SLP filed by the department in the case of UOI & Ors Vs P Bharthan & Ors has since been dismissed and on consultation, DOLA & Ld ASG have advised against filling of Review Petition in the matter. Therefore, the benefits should be given to respective respondents.

3. In view of the above, the directions of maintaining status-quo issued vide Board's letter of even no. dated 26.10.2018 stands withdrawn.

Enclo:- As above

Yours Faithfully,

(S. K. Gupta)

Deputy Secretary to the Govt. of India

Copy to: Web master/CBIC, to upload this letter on the official website of CBIC.